Subject: Direction under Section 18(2)(d) read with section 16(5) of Food Safety and Standards Act, 2006 regarding operationalisation of certain provisions of draft Food Safety and Standards (Alcoholic Beverages) Amendment Regulations, 2020 and draft Food Safety and Standards (Food Product Standards and Food Additive) Amendment Regulations, 2020.

In exercise of the power conferred under section 92 of the Food Safety and Standards Act 2006, FSSAI has framed draft Food Safety and Standards (Alcoholic Beverages) Amendment Regulations, 2020 and draft Food Safety and Standards (Food Product Standards and Food Additive) Amendment Regulations, 2020.

2. The draft regulations are in the process of being notified and the process of draft notification, consideration of comments, if any that may be received thereon and the finalization of these regulations are likely to take some time. Meanwhile, keeping in mind the technical need of certain provisions available in the above said drafts w.r.t. Alcohol free Beer and use of certain food colour in Distilled Spirituous Beverages, it has been decided to operationalise the provisions related to Alcohol free Beer and use of certain food colour in Distilled Spirituous Beverages with immediate effect (copy enclosed).

3. This issues with the approval of the competent authority in exercise of the power vested with Food Safety and Standards Authority of India under section 18(2)(d) read with section 16(5) of Food Safety and Standards Act, 2006.

To
1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Offices of FSSAI

Copy for Information to:
1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI
Notice for operationalisation of draft Food Safety and Standards (Alcoholic Beverages) Amendment Regulations, 2020

The Food Safety and Standards Authority of India hereby makes the following regulation operational from June, 2020.

Draft Regulations

1. Short title and commencement.- (1) These regulations may be called the draft Food Safety and Standards (Alcoholic Beverages) Amendment Regulations, 2020.
(2) They shall come into force on the date of their final publication in the Official Gazette.

2. In the Food Safety and Standards (Alcoholic Beverages) Regulations, 2018,-
(1) in Part-4, in regulation 4.1 related to "Beer", in para ‘2’, after the clause (ii) the following shall be inserted, namely,-

"(iii) Alcohol free beer- Abv 0.0 (for other parameters, alcohol free beer shall comply with the limits specified for regular beer)".
Notice for operationalisation of draft Food Safety and Standards (Food product Standards and Food Additive) Amendment Regulations, 2020

The Food Safety and Standards Authority of India hereby makes the following regulation operational from June, 2020.

Draft Regulations

1. Short title and commencement.- (1) These regulations may be called the draft Food Safety and Standards (Food product Standards and Food Additive) Amendment Regulations, 2020.

(2) They shall come into force on the date of their final publication in the Official Gazette.

2. In the Food Safety and Standards (Food product Standards and Food Additive) Regulations, 2011,-

(1) in Appendix A, in Table no. 14, in the food category 14.2.6 related to “Distilled Spirituous Beverages”, in column 3, after the food additive “RIBOFLAVINS” and the entries relating thereto, the following food additives and entries shall be inserted in column (3) to (6), namely,-

<table>
<thead>
<tr>
<th>Food Additive (3)</th>
<th>INS Number (4)</th>
<th>Recommended Maximum Level (5)</th>
<th>Note (6)</th>
</tr>
</thead>
<tbody>
<tr>
<td>“Taratrazine</td>
<td>102</td>
<td>100 mg/l</td>
<td></td>
</tr>
<tr>
<td>Carmoisine</td>
<td>122</td>
<td>100 mg/l</td>
<td></td>
</tr>
<tr>
<td>Brilliant Blue FCF</td>
<td>133</td>
<td>100 mg/l</td>
<td></td>
</tr>
<tr>
<td>Sunset Yellow FCF</td>
<td>110</td>
<td>100 mg/l</td>
<td></td>
</tr>
<tr>
<td>Ponceau 4R</td>
<td>124</td>
<td>100 mg/l</td>
<td>The above mentioned colours are permitted to be used in 14.2.6 Distilled Spirituous beverages at 100mg/l maximum singly or in combination, the said colours are not permitted for use in Country liquors as defined under regulation 2.2 of the FSS (Alcoholic beverages) Regulations, 2018.&quot;.</td>
</tr>
</tbody>
</table>